

**GOVERNMENT OF INDIA
TOURISM
LOK SABHA**

UNSTARRED QUESTION NO:3341
ANSWERED ON:24.08.2006
RECOVERY OF OUTSTANDING DUES .
Subbarayan Shri K.

Will the Minister of TOURISM be pleased to state:

- (a) The outstanding dues receivable by ITDC from the sundry debtors before disinvestment of ITDC hotels during 2002;
- (b) How much dues have since been realised by ITDC annually from the sundry debtors and the amount not realised so far, unit/hotel-wise;
- (c) The details of the outstanding dues for the years 2002-03, 2003-04, 2004-05 and for non-recovery of said dues, hotel-wise;
- (d) Whether any responsibility has since been fixed for non-recovery of dues on the officials who allowed the credits or otherwise but failed to recover the same; and
- (e) If so, the details thereof?

Answer

THE MINISTER OF TOURISM AND CULTURE (SMT. AMBIKA SONI)

(a): The outstanding dues receivable by ITDC from sundry debtors at the close of the financial year 2000-2001 i.e. before the disinvestment of hotels were Rs. 4684.07 lakh. This includes Rs. 1676.11 lakh in respect of disinvested hotel units which were transferred to buyers with all assets and liabilities, including sundry debtors, and balance amount of Rs. 3007.96 lakh was in respect of remaining units.

(b), (c), (d) and (e): In the hospitality industry, credit allowed to clients and its realisation is an ongoing process. A statement showing the credit allowed and credit realised hotelwise and divisionwise during 2002-03, 2003-04 and 2004-05 and the outstanding dues as on 31.3.2002, 31.3.2003, 31.3.2004 and 31.3.2005 is annexed. It will be seen from the statement that the outstanding dues have been around 13-14% of the turnover of the company which is within the norms of the industry. Infact, the percentage of outstanding dues to turnover has reduced from 16.51% as on 31.3.2002 to 14.30% as on 31.3.2005. However, the outstandings are periodically reviewed by the Management of ITDC and wherever required corrective measures are taken.